## Central Administrative Tribunal Principal Bench

:CCP-80/90 in OA-1145/87.

VS. MAHESH PRASAD & ORS. SHRI M.R. DEWAN

4-5-1990

Present: Applicant in person.

Issue notice to the respondents, returnable on 15.5.90 through a special messenger. The parties may appear through # counsel on that date.

After the order was dictated, the applicant raised--ند عالصمت من objection <u>to allo</u>w the respondents to appear through a counsel, and said that if the respondents are not called to appear in person he would like to withdraw the contempt In the circumstances, the contempt petition petition. is rejected ಾದಿ ಒಳ್ಳಿಸಲ್ಲ

VICE-CHAIRMAN

(B.C. MATHUR) VIC<del>E</del>-Chairman